BENCH-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No.466/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23rd October 2017, 10.30 A.M

Name of the Company		Snehasish Patranabish -Vs- Stesalit Limited		
Under Section		9 IBC	(b) reduces (
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
(1.	RIVU	DUTTA, ADV	Petitions	Rivu Sulla 23.10.12
2.	SANGITA DAS, ADV.		Petitioner_	Sangita deus, 23/10/17.
3,	Navnest	W. Adv	Responde	Nonty 23/10

ORDER

Ld. Counsel for the petitioner and the respondent are present.

Petitioner has filed this petition u/s. 9 of the Insolvency & Bankruptcy Code, 2016 and demand notice has been issued by the Advocate. Petitioner has not produced authorization letter on which basis the Advocate issued the demand notice. Petitioner is directed to file proper authorization within 7 days from today.

Ld. Counsel for the respondent prayed that he may be given time to file reply. Prayer is allowed. Reply may be filed within 7 days from today with a copy in advance to the opposite party. Ld. Counsel for the respondent

has not filed Vakalatnama. He is directed to file Vakalatnama along with proper authorization.

List on 16/11/2017.

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(Jinan K.R.) Member (J) 31

(Vijai Pratap Singh) Member (J)

RIVE DUTTO APV